# BEFORE DR. GITA RAWAT, JOINT SECRETARY & FIRST APPELLATE AUTHORITY

(Under Section 19 of RTI Act, 2005) MINISTRY OF LAW & JUSTICE: DEPARTMENT OF LEGAL AFFAIRS ROOM NO. 408, 'A' WING, SHASTRI BHAWAN, NEW DELHI 110001

Appeal No. 21(390)/2013-IC

Date: 23.09.13

## In the matter of

Shri R.K. Jain, 1512-B. Bhishm Pitamah Marg. Wazir Nagar, New Delhi-110003

Appellant

Versus

Central Public Information Officer Ministry of Law & Justice Department of Legal Affairs Shastri Bhawan NEW DELHI – 110001

Respondent

DATE: TWENTY THIRD SEPTEMBER TWO THOUSAND THIRTEEN.

Date:23.09.13

#### ORDER

The appellant has filed an appeal on 1.5.13 received on 7.5.13 under Section 19 of the RTI Act against the information furnished by the CPIO, the Respondent vide letter No. 21(390)/2013-IC dated 18.9.13

## Brief facts of the case:

- 1. The appellant vide his application dated 4.6.13 received on 8.8.13 sought information relating to facilities given to Attorney General.
- 2. The respondent has collected the information from the concerned sections of this Ministry and sent the reply to the appellant vide letter No. 21(390)/2013-IC dated 18.9.13.
- 3. Being aggrieved for not getting information from the respondent the applicant has filed an appeal received on 7.5.13.
- 4. I undersigned have been appointed as Appellate Authority in the matter. After perusal of the facts of the case it appears that no hearing is required in the matter.

### Observation:

- On perusal of the record it appears that the information furnished by the respondent vide letter dated 18.9.13 is the substantive response for the information asked by the applicant in his original application dated 4.6.13.
- 6. I have assessed the facts and circumstances of the case and come to the conclusion that the CPIO, the respondent has acted as per the provisions of the Act. It is noticed from the record that appellant has not got the reply of Respondent who is directed to provide to reply of his response to the appellant within a period of 15 days from the date of receipt of this order. In view of keeping the principles of natural justice the appeal is rejected.
- 7. The appellant may kindly note that since the proceeding has been closed no further hearing may be conducted in this matter. Moreover, if there is any grievance against the order of the Appellate Authority he may file a second appeal before the Hon'ble CIC sitting at 2<sup>nd</sup> Floor, August Kranti Bhawan, Bhikaji Cama Palace, New Delhi 110066 (within 90 days) i.e. period as prescribed under the provision of RTI Act, 2005.

(DR. GITA RAWAT) Joint Secretary & Appellate Authority

Date: 23.09.2013

# Copy to:

8hri R.K. Jain, 1512-B, Bhishm Pitamah Marg, Wazir Nagar, New Delhi-110003
 Smt. Asha Sota, CAPIO, US, Department of Legal Affairs.

3. Mr. Jagdish, SO, RTI Section, Department of Legal Affairs.

(DR. GITA RAWAT)
Joint Secretary &
First Appellate Authority
Ministry of Lave Justice
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